

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 542 of 1995

Tuesday, this the 6th day of August, 1996

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. M.P. Sankaran, S/o Lenkesan,
Diesel Assistant,
Southern Railway/Erode,
Residing at: Manakekudi House
Ummini, Dhoni Post, Palghat-16 .. Applicant

By Advocate Mr. T.C. Govindaswamy

Versus

1. Union of India through
the General Manager,
Southern Railway,
Headquarters Office,
Park Town PO, Madras-3

2. The Chief Personnel Officer,
Southern Railway,
Headquarters Office,
Park Town PO, Madras-3

3. The Divisional Railway Manager,
Southern Railway,
Palghat Division, Palghat.

4. The Divisional Personnel Officer,
Southern Railway,
Palghat Division, Palghat. .. Respondents

By Advocate Mr. KV Sachidanandan (represented)

The application having been heard on 6th August 1996,
the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant challenges the reduction of his pay from Rs.1110/- in the scale of Rs.950-1500 to Rs.970/- on promotion as Diesel Assistant in the scale of Rs.950-1500. He seeks a further direction to respondents, to fix his pay in terms of sub rule (3) of Rule 1313 of the Indian Railway Establishment Code, Vol.II.

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2. We have upheld similar claims in OA 2066/93, OA 1533/93, OA 323/93, OA 1240/93, OA 7/95 and OA 786/96. Following these decisions, we declare that the reduction of applicant's pay to Rs.970/- is illegal and we direct respondents to fix his pay in terms of sub rule (3) of Rule 1313 of the Indian Railway Establishment Code, Vol.II. This will be done within three months from today.

3. Original Application is allowed. Parties will suffer their costs.

Dated the 6th August, 1996

P. Venkatakrishnan
PV VENKATAKRISHNAN

ADMINISTRATIVE MEMBER

Chettur Sankaran Nair
CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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